

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1999 of 2003

New Delhi, this the 21st day of August, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Smt. Kavita Vats
W/o Shri Vinod Kumar Vats
R/o D-415, Moti Bagh-1,
New Delhi-110 021.Applicant

By Advocate: Shri S.Y. Khan.

Versus

Union of India through ..

1. Secretary,
Ministry of Information and Broadcasting,
Shastri Bhavan,
New Delhi.
2. Director General,
Doordarshan,
Mandi House,
New Delhi.
3. Director,
Doordarshan Kendra,
Akashvani Bhavan,
Parliament Street,
New Delhi.Respondents

O R D E R (ORAL)

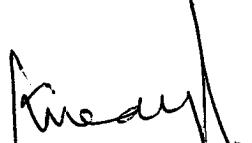
The applicant is aggrieved by the illegal and discriminatory action of the respondents in not regularising the services of the applicant as Production Assistant, particularly when her seniors have been regularised even by giving age relaxation. Applicant has been working on the said post on assignment basis for the last 16 years - 10 days in a month till date. Her case is fully covered by the Scheme of Regularisation formulated by the respondents in the year 1992/1994. She has made several representations to the respondents in this connection but without any result. Respondents have not cared to send a reply to the applicant. Hence

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applicant is seeking a direction to the respondents to regularise her services as Production Assistant w.e.f. the date her juniors were so regularised and grant her all consequential benefits.

2. After hearing the learned counsel, the applicant submits that he will be satisfied if respondents are directed to dispose of the representation which is stated to be pending with the respondents.

3. Accordingly, the OA is disposed of at the admission stage itself with a direction to the respondents to dispose of the representation of the applicant dated 23.7.2003 along with the judgments relied upon by the applicant by passing a detailed, reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order. If thereafter, any grievance survives, applicant will be at liberty to reagitate the same by filing a fresh OA.


(KULDIP SINGH
MEMBER (JUD.))

/Rakesh